

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 2771

ANSWERED ON TUESDAY, MARCH 17, 2026/ 26 PHALGUNA, 1947 (SAKA)

CLAIMS UNDER IBC

2771. Shri P. P. Suneer:

Will the Minister of Corporate Affairs be pleased to state:

(a) whether it is a fact that the amount released by the creditors under the Insolvency Bankruptcy Code (IBC) as a fraction of their total claims has hit a 15 quarter low of 20.02 per cent in October-December 2025 indicating an increase in the value of haircuts by financial and operational creditors; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a)& (b): For the quarter October-December 2025, 80 CIRPs yielded resolution plans. For these plans, the realisation by creditors as a percentage of admitted claims was 20.02%. This realisation by creditors is 128.5% of the liquidation value and 85.7% of the fair value.

Overall, till December 2025, a total of 1376 cases have yielded resolution plans under Insolvency and Bankruptcy Code. These cases have led to a recovery of Rs. 4.11 lakh crore to the creditors, which amounts to 31.6% of claims, 94.9% of fair value and 171.5% of liquidation value.

The percentage of realisation against admitted claims varies from quarter-to-quarter reflecting the characteristics of the cases resolved in that quarter.

Realisations under the IBC depend upon the underlying asset quality and commercial viability of the distressed enterprise. Realisation for creditors also depends on several factors, like nature of business, business cycles, market sentiments and larger economic conditions.
